

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3364**

TO BE ANSWERED ON THE 1ST JANUARY, 2019/, PAUSHA 11, 1940 (SAKA)

CALAMITY RELIEF

**3364. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:
SHRI KRUPAL BALAJI TUMANE:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government provides central assistance as relief in case of losses caused by natural disasters;**
- (b) if so, the norms fixed by the Government for providing central assistance to the States in case of natural disasters;**
- (c) the amount provided as central assistance to the affected States during the last three years and the current year, State-wise;**
- (d) whether several States have registered their protests to the Government for not providing timely assistance for losses caused by natural disasters and if so, the details thereof;**
- (e) whether some of the States are not satisfied with the amount of central assistance and if so, the details of the action taken by the Government in this regard; and**
- (f) whether the Government proposes to provide assistance to the affected farmers and if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (f) Yes Madam, the Government provides central assistance as immediate relief in the case of losses caused by natural disaster as per laid down procedures.

With regard to providing assistance to the States in case of losses caused by natural disaster, it is stated that the primary responsibility for disaster management rests with the States. The Government of India extends all the

possible logistics and financial support to the States to supplement their efforts to meet the situation effectively. There are well established institutional mechanisms at the National, State and district level for effective management of natural disasters at the State/ District and local Governments level. In order to supplement the efforts of the State, financial assistance is extended from the State Disaster Response Fund (SDRF)/ National Disaster Response Fund (NDRF), in accordance with the established procedure. The concerned State Governments are required to provide necessary relief to the affected people in the wake of notified natural disasters, from the SDRF already placed at their disposal, in accordance with the approved items & norms of assistance and based on the magnitude of the ground situation. The SDRF is a resource available to the States to meet the expenses of relief operations of immediate nature, for a range of specified disasters. The entire exercise requires adhering to the established procedure envisaged in the SDRF/ NDRF guidelines. Under the guidelines for expenditure from SDRF/ NDRF, the assistance to the affected farmers is admissible for Agriculture Input Subsidy for damage caused to crops according to the magnitude of the ground situation event. The norms relating in respect of both the funds are accessible on the Ministry's website: www.ndmindia.nic.in. This Ministry does not centrally maintain the relief provided to the affected persons, since execution of relief activities on the

ground is responsibility of the concerned State concerned. In addition to the assistance available under the regular schemes of crops damage, the farmers are also entitled for compensation under the Pradhan Mantri Fasal Bima Yojana (PMFBY) of the Ministry of Agriculture, which is implemented by the State Government.

State-wise details of allocation and releases from SDRF and NDRF during the last three years and current year are given in Annexure.

Annexure

Statement showing State-wise details of allocation and releases of SDRF and NDRF during the years 2015-16 to 2018-19

(Rs. in crore)

80.25Sl. No.	State	Allocation under SDRF				Centre's share of SDRF released				Released from NDRF			
		2015-16	2016-17	2017-18	2018-19	2015-16	2016-17	2017-18	2018-19 (as on 18.12.18)	2015-16	2016-17	2017-18	2018-19 (as on 18.12.18)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Andhra Pr.	440.00	462.00	485.00	509.00	330.00	346.50	363.75	458.10	356.74	702.72	--	592.74
2	Arunachal Pr.	52.00	55.00	57.00	60.00	46.80	49.50	51.30	27.00	--	51.06	32.44	132.49
3	Assam	460.00	483.00	507.00	532.00	414.00	434.70	456.30	239.40	--	--	--	--
4	Bihar	469.00	492.00	517.00	543.00	351.745	369.00	489.56	--	--	--	1363.47	--
5	Chhattisgarh	241.00	253.00	265.00	278.00	249.725 #	94.875	194.25 #	349.575 #	522.31	313.385	49.31	--
6	Goa	4.00	4.00	4.00	4.00	3.00	3.00	3.00	1.80	--	--	--	--
7	Gujarat	705.00	740.00	777.00	816.00	528.75	555.00	500.00	449.95	--	--	--	--
8	Haryana	308.00	323.00	339.00	356.00	203.43 #	357.75	254.25	160.20	--	--	--	--
9	Himachal Pr.	236.00	248.00	260.00	273.00	212.40	223.20	234.00	245.70	82.215	81.22	63.23	84.13
10	J & K	255.00	268.00	281.00	295.00	229.50	241.20	--	252.90 #	--	--	--	--
11	Jharkhand	364.00	382.00	401.00	421.00	273.00	286.50	300.75	189.45	--	--	--	--
12	Karnataka	276.00	290.00	305.00	320.00	207.00	217.50	228.75	144.00	1645.53	2292.50	913.044	525.22
13	Kerala	185.00	194.00	204.00	214.00	138.75	145.50	153.00	192.60	--	--	164.72	2904.85
14	Madhya Pr.	877.00	921.00	967.00	1016.00	657.75	690.75	725.25	457.20	1011.99	863.81	502.09	334.00
15	Maharashtra	1483.00	1557.00	1635.00	1717.00	1112.25	583.875	1810.125 #	772.65	1592.96	2224.78	--	--
16	Manipur	19.00	20.00	21.00	22.00	21.05 #	18.00	18.90	9.90	38.71	14.65	110.82	--
17	Meghalaya	24.00	25.00	27.00	28.00	21.60	22.50	24.30	12.60	--	--	--	--
18	Mizoram	17.00	18.00	19.00	20.00	15.30	16.20	17.10	9.00	--	--	35.97	--
19	Nagaland	10.00	10.00	11.00	11.00	9.00	9.00	9.90	9.90	15.11	0.96	25.01	195.99
20	Odisha	747.00	785.00	824.00	865.00	560.25	588.75	618.00	778.50	574.6925	425.66	--	--
21	Punjab	390.00	409.00	430.00	451.00	292.50	306.75	203.465	321.99	--	--	--	--
22	Rajasthan	1103.00	1158.00	1216.00	1277.00	827.25	868.50	912.00	574.65	1378.13	990.82	607.77	526.14
23	Sikkim	31.00	33.00	34.00	36.00	27.90	29.70	30.60	16.20	--	--	--	54.93
24	Tamil Nadu	679.00	713.00	748.00	786.00	643.045 #	534.75	561.00	707.40	1000.00 \$	1813.66	351.81	--
25	Telangana	274.00	288.00	302.00	317.00	205.50	216.00	--	226.50 #	468.20	328.16	58.40	--
26	Tripura	31.00	33.00	34.00	36.00	27.90	29.70	30.60	16.20	--	--	--	--
27	Uttar Pradesh	675.00	709.00	744.00	781.00	506.25	531.75	558.00	351.45	3305.66	1062.09	119.67	157.23
28	Uttarakhand	210.00	220.00	231.00	243.00	253.36 #	198.00	207.90	109.35	--	--	--	--
29	West Bengal	516.00	542.00	569.00	598.00	387.00	406.50	426.75	269.10	459.71	275.82	324.78	--
	Total	11081.00	11635.00	12214.00	12825.00	8756.00	8374.95	9382.80	7353.265	12451.96	11441.30	4722.53	5507.72

Including arrears of SDRF for the previous year.